

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF VEDANSH REAL ESTATE PVT LTD

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Vedansh Real Estate Private Limited
2.	Date of incorporation of corporate debtor	01 st August, 2006
3.	Authority under which corporate debtor is incorporated / registered	ROC- Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70109DL2006PTC151469
5.	Address of the registered office and principal office (if any) of corporate debtor	37A, Basement, C Block, Qutub Vihar, Phase-I, DC Goyla, South West Delhi, South West Delhi, Delhi, India, 110071.
6.	Insolvency commencement date in respect of corporate debtor	21 st May, 2025 (Copy of order received on 09 th June, 2025)
7.	Estimated date of closure of insolvency resolution process	06 th December, 2025 on the basis of order received.
8.	Name and registration number of the insolvency professional acting as interim resolution professional	IP CA Umesh Garg IBBI Regn. No. -IBBI/IPA-001/IP-P00135/2017-2018/10277.
9.	Address and e-mail of the interim resolution professional, as registered with the Board	C-334, Pocket C, Sarita Vihar, New Delhi – 110076 Email: umeshg60@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Correspondence Address: E-45, Lower Ground Floor, Block E, Lajpat Nagar-III, New Delhi, Delhi 110024 Email: cirpvedansh@gmail.com
11.	Last date for submission of claims	23 rd June, 2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	As per the available information, CD has no on-going real estate project. As such, there is no Class of Creditors.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	As per the latest available Balance Sheet of the Corporate Debtor, there is no Class of Creditors. Therefore, any Authorized Representative is not proposed to be appointed.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) https://ibbi.gov.in/en/home/downloads (b) Not Applicable




Notice is hereby given that the National Company Law Tribunal, Principal Bench, New Delhi has ordered the commencement of a corporate insolvency resolution process of the **M/s Vedansh Real Estate Private Limited** on **21st May, 2025** (Copy of order received on 09th June, 2025).

The creditors of **M/s Vedansh Real Estate Private Limited**, are hereby called upon to submit their claims with proof on or before **23rd June, 2025** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



IP CA Umesh Garg
Interim Resolution Professional the matter of
M/s Vedansh Real Estate Private Limited

Date: 11th June, 2025
Place: New Delhi

LAGROWTH ASSOCIATES PRIVATE LIMITED (IN LIQUIDATION)
(FORMERLY KNOWN AS MONTAGE SALES PRIVATE LIMITED)
CIN: U51909DL2019PTC354266
Registered Office: B-26, B-Block Jhilmil Industrial Area Delhi, DL-110095

13th E-AUCTION SALE NOTICE UNDER INSOLVENCY AND BANKRUPTCY CODE, 2016
Notice is hereby given to the public in general under the Insolvency and Bankruptcy Code, 2016 and the regulations made thereunder that the set of assets of the Corporate Debtor is being proposed to be sold collectively as per Regulation 32(c) of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016, on "AS IS WHERE IS, AS IS WHAT IS, WHATEVER THERE IS AND WITHOUT RECOURSE BASIS" and as such, the said proposition for disposition is without any kind of warranties and indemnities. The bidding of the assets stated in the below table shall take place through online e-auction service provider M/s PSB Alliance Private Limited via website <https://bbi.baananket.com> or <https://www.ebray.in>

Submission of Bidder Forms, Affidavits, Declaration etc. by the Prospective Bidder	From 12.06.2025 to 30.06.2025 on or before 06.00 PM.	
Refundable participation Deposit Amount to be submitted along with Bid Application Form	Refundable participation Deposit of Rs. 5 Lakhs is required to be submitted by the prospective applicants	
Inspection Date and Time	From 03.07.2025 to 10.07.2025 (11 AM to 05 PM)	
Last Date For Submission of EMD	11.07.2025 on or before 06.00 P.M.	
Date and Time of Auction	15.07.2025 between 03.00 P.M. to 05.00 P.M. (with an unlimited extension of 5 min each)	
Particulars	Reserve Price (in INR)	EMD (in INR)
Following set of assets are available for sale in e-auction as collectively as per Regulation 32(c) of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulation, 2016.	4,44,61,000.00	44,46,100.00

Set 1:
Trade Receivables and a Computer

Interested applicants may refer to the Complete E-auction process document containing terms and conditions of the 13th E-Auction available on the e-auction platform <https://bbi.baananket.com> or <https://www.ebray.in> and on the Corporate Debtor website, www.lagrowthassociates.co.in. The Liquidator has the absolute right to accept or reject or cancel any bid or extend or modify any terms of the E-Auction at any time without assigning any reason. For any Technical assistance please call on PSB Alliance Private Limited HELP DESK Contact No: +91-8291220220 E-mail: support.ebray@psballiance.com or e-mail at cpj.lagrowthapl@gmail.com or contact Ms. Isha Arora (Team Member of Liquidator) at Mob: +91 8130249927

Sd/-
Soniya Gupta
Liquidator

In the matter of M/s Lagrowth Associates Private Limited
(Formerly known as Montage Sales Private Limited)
Reg. No. IBB/AIA-002/IP-N01155/2021-2022/13863
AFV valid till 30th June, 2025

Date: 12.06.2025
Place: New Delhi

Registered Address with IIBBI: C-501, SHREE BALAJI CGHS LTD, PLOT NO. 37, SECTOR-6, DWARKA, NEW DELHI - 110075
Regd. Email ID with IIBBI: spsoniyag@gmail.com

Project-specific Address of Liquidator: Unit No. 208 & 209, 2nd floor, Agrawal Dwarka Plaza, Plot No. 6, LSC Market, Sector-6, Dwarka, New Delhi-110075
Contact No: +91 9811287070

MADHAV MARBLES AND GRANITES LIMITED
Regd. Off.: First Floor, "Mumal Towers", 16, Saheli Marg, Udaipur (Raj.) 313001
CIN: L1410RJ1989PLC004903, Web: www.madhavmarbles.com
Email: investor.relations@madhavmarbles.com Tel: 0294-2981666

NOTICE OF EXTRA ORDINARY GENERAL MEETING (EGM) AND E-VOTING

Members are hereby informed that an Extra Ordinary General Meeting ("EGM") of the Members of Madhav Marbles and Granites Limited will be held on Friday, July 04, 2025 at 11:30 a.m. Indian Standard Time, through Video Conferencing ("VC")/ Other Audio Visual Means ("OAVM"), in compliance with all the applicable provisions of the Companies Act, 2013 (Act), Rules made thereunder and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 to transact the business set out in the Notice calling the EGM. Members attending the EGM through VC / OAVM shall be reckoned for the purpose of quorum under Section 103 of the Act.

In compliance with the relevant circulars, the Notice of EGM will be sent only through electronic mode to all the Members of the Company whose email addresses are registered with the Company/Registrar and Share Transfer Agent (RTA) or Depository Participant (DP). The aforesaid document(s) will also be available on the website of the Company at <https://www.madhavmarbles.com> and at the websites of the Stock Exchanges and Central Depository Services (India) Ltd.

The Company is providing remote e-voting facility ("remote e-voting") to all its Members to cast their votes on all the resolutions set out in the Notice of EGM. Additionally, the Company is providing the facility of voting through e-voting system during the EGM ("e-Voting"). Detailed procedure for remote e-voting/e-voting and participation in EGM through VC/OAVM by the Members (including for Members who are holding shares in physical form or who have not registered their email addresses with Company/DPs) has been provided in the Notice of the EGM.

The voting rights of Members shall be in proportion to the equity shares held by them in the paid up equity share capital of the Company as on Thursday, June 26, 2025 ("Cut-off date"). A person, whose name is recorded in the Register of Members or in the Register of Beneficial Owners maintained by the Depositories as on the Cut-off date shall only be entitled to join the EGM, avail the remote e-voting and e-voting facility during the EGM.

The remote e-voting period will commence at 9.00 a.m. on Tuesday, July 01, 2025 and will end at 5.00 p.m. on Thursday, July 03, 2025. In addition, the facility for voting through electronic voting system shall also be made available during the EGM. Members who have voted through remote e-voting will be eligible to attend the EGM. However, they will not be eligible to vote at the EGM.

Members holding shares in physical mode and who have not updated their email addresses with the Company are requested to update their email addresses by writing to the Company at investor.relations@madhavmarbles.com along with the copy of the e-communication Registration Form available on the website of the Company. Members holding shares in dematerialised mode are requested to register/update their email addresses with the relevant Depository Participants.

In case of any difficulties in registering the e-mail address, Members may write to investor.relations@madhavmarbles.com

Any queries/grievances relating to remote e-voting may be addressed to the Company at E-mail: investor.relations@madhavmarbles.com

By Order of the Board
For Madhav Marbles & Granites Limited
Sd/-
Priyanka Manawat (Company Secretary)

Place: Udaipur
Date: June 09, 2025

NAINITAL BANK
Branch- 1st Floor, City Centre, Begum Bridge Road, Meerut, Uttar Pradesh- 250001, Ph. +91-121-2420817

POSSESSION NOTICE (FOR IMMOVABLE PROPERTIES)

The undersigned being the authorized officer of Nainital Bank, 1st Floor, City Centre, Begum Bridge Road, Meerut, Uttar Pradesh branch under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued undermentioned Demand Notice, calling upon the following borrowers/guarantors to repay the amount mentioned in the said notice within 60 days from the date of receipt of the said notice. As the borrowers/guarantors have failed to repay the full amount, undersigned has taken Possession on 10.06.2025 of the property/ies described hereinbelow in exercise of powers conferred on him/her under section 13(4) of the said Act read with rule 8 & 9. The borrowers/guarantors in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of The Nainital Bank Limited for the amount of notice with future interest & expenses. The borrower's attention is invited to the provision of Sub Section (8) of Section-13 of the Act, in respect of time available to redeem the secured assets.

(1) Name & Address of Borrowers/Guarantors

- Mohd Iqbal S/o Mohd. Umar (Borrower), R/o: 364, Purwa Ahmad Nagar, Jali Kothi, Meerut, Uttar Pradesh. Present Residence: House No. 30 A, Patel Nagar South, Near Yamaha Showroom, Meerut, Uttar Pradesh.
- Shameena W/o Mohd Iqbal (Borrower), R/o: 364, Purwa Ahmad Nagar, Jali Kothi, Meerut, Uttar Pradesh. Present Residence: House No. 30 A, Patel Nagar South, Near Yamaha Showroom, Meerut, Uttar Pradesh.
- Shabana W/o Mohd Afzal (Borrower), R/o: 364, Purwa Ahmad Nagar, Jali Kothi, Meerut, Uttar Pradesh. Present Residence: House No 30 A, Patel Nagar South, Near Yamaha Showroom, Meerut, Uttar Pradesh.
- Afzal Ahemad S/o Mohd Iqbal (Borrower), R/o: 364, Purwa Ahmad Nagar, Jali Kothi, Meerut, Uttar Pradesh. Present Residence: House No. 30 A, Patel Nagar South, Near Yamaha Showroom, Meerut, Uttar Pradesh.
- Sahana W/o Abrar (Borrower), R/o: 364, Purwa Ahmad Nagar, Jali Kothi, Meerut, Uttar Pradesh. Present Residence: House No. 30 A, Patel Nagar South, Near Yamaha Showroom, Meerut, Uttar Pradesh.
- Abrar S/o Mohd Iqbal (Borrower), R/o: 364, Purwa Ahmad Nagar, Jali Kothi, Meerut, Uttar Pradesh. Present Residence: House No. 30 A, Patel Nagar South, Near Yamaha Showroom, Meerut, Uttar Pradesh.
- Raju S/o Allaiddin (Guarantor), R/o 90, Sotiganj Uttari, Meerut, Uttar Pradesh.
- Imran S/o Mohd. Iqbal (Guarantor), R/o 364, Purwa Ahmad Nagar, Jali Kothi, Meerut, Uttar Pradesh.

Issued Demand Notice dated 18.11.2024 (Published on 27.11.2024) for Rs. 5,37,797.34 (Rupees Five Lakh Thirty Seven Thousand Seven Hundred Ninety Seven And Paise Thirty Four Only) & on the date of Possession Rs. 5,69,141.38 (Rupees Five Lakh Sixty Nine Thousand One Hundred Forty One And Paise Thirty Eight Only as on 09.06.2025) (plus future interest & other expenses thereon with effect from 10.06.2025) Less recovery, if any.

Brief details of Property Hypothecated/Mortgaged: All part and parcel of Immovable Property i.e. House bearing No. 30A admeasuring 130 Sq. Mtrs. Situated at Patel Nagar Pargana Tehsil, District-Meerut mortgaged in favour of the Nainital Bank Limited vide mortgage deed executed on 04.05.2009 and recorded in the office of the Sub Registrar-II, Meerut in Bahi No. 1 in Jild No. 4341 on Page No. 355-370 at Serial No. 3305, butted and bounded: On the East by: 36 Feet 02 inch Door of said House thereafter Gali Khas, On the West by: 38 feet 6-1/2 inch thereafter House of Sh. Gurmeet Singh, On the North by: 36 feet 6-1/2 inch thereafter Rasta Aam 20 Feet Wide, On the South by: 38 Feet 04 inch thereafter House of Sh. Atma Ram.

(2) Name & Address of Borrowers/Guarantors

- Sanjeev Gupta S/o Phool Chand Gupta (Borrower), R/o House No. 94/3, Sardhana Road, Shradha Puri, Phase-2, Meerut, Uttar Pradesh-250001.
- Shashi Gupta W/o Phool Chand Gupta (Borrower), R/o House No. 94/3, Sardhana Road, Shradha Puri, Phase-2, Meerut, Uttar Pradesh-250001.
- Manoj Gupta S/o Phool Chand Gupta (Guarantor), R/o House No. C-94/3, Sardhana Road, Shradha Puri, Phase-2, Meerut, Uttar Pradesh-250001.

Issued Demand Notice dated 11.03.2025 for Rs. 18,91,593.77 (Rupees Eighteen Lakh Ninety One Thousand Five Hundred Ninety Three And Paise Seventy Seven Only) & on the date of Possession Rs. 18,68,519.10 (Rupees Eighteen Lakh Eighty Eight Thousand Five Hundred Nineteen And Paise Ten Only as on 09.06.2025) (plus future interest & other expenses thereon with effect from 10.06.2025) Less recovery, if any.

Brief details of Property Hypothecated/Mortgaged: All part and parcel of immovable property being Residential Plot bearing No. 25, Minjumla Khasra No. 169 & 171, situated at Village- Nanglatashi Kasampur, Pargana, Tehsil and District- Meerut and measuring 83.61 sq. mtrs registered vide Sale Deed in the name of Shashi Gupta in the office of the Sub-Registrar Office Sadar-IV Meerut in Bahi No. 1, Zild No. 4207, Page No. 173 to 188, Serial No. 6784, On date 08.11.2013. Bounded: On the East by: 31 Feet thereafter House Of Phool Chand, On the West by: 31 Feet thereafter Road 20 Feet Wide, On the North by: 33 Feet thereafter House of Amresh Devi, On the South by: 25 Feet thereafter House of Shashi Gupta.

Place : Meerut, Uttar Pradesh Date : 12.06.2025 Authorized Officer

FORM NO. URC-2
Advertisement giving notice about registration under Part I of Chapter XXI of the Act

(Pursuant to section 374(b) of the Companies Act, 2013 and rule 4(1) of the Companies (Authorised to Register) Rules, 2014)

- Notice is hereby given that in pursuance of sub-section (2) of section 366 of the Companies Act, 2013, an application is proposed to be made after fifteen days hereof before the expiry of thirty days hereinafter to the Registrar at Central Registration Centre (CRC) Indian Institute of Corporate Affairs (IICA), Plot No. 6, 7, 8, Sector 5, IIT Manesar, District Gurgaon (Haryana), Pin Code-122050, that "CREDEINT INFOTECH SOLUTIONS LLP (LLPIN : AAE-2336)" a LLP may be registered under Part I of Chapter XXI of the Companies Act 2013, as a company limited by shares.
- The principal objects of the company are as follows: that the company shall principally be engaged in the business of trading of computer hardware, software and peripherals ("Purpose").
- A copy of the draft memorandum and articles of association of the proposed company may be inspected at the registered office of G/2152, 3rd Floor, Sector-16 Rohini, North West, New Delhi, Delhi, India, 110089.
- Notice is hereby given that any person objecting to this application may communicate their objection in writing to the Registrar at Central Registration Centre (CRC) Indian Institute of Corporate Affairs (IICA), Plot No. 6, 7, 8, Sector 5, IIT Manesar, District Gurgaon (Haryana), Pin Code-122050, within twenty-one days from the date of publication of this notice, with a copy to the company at its registered office.

Sd/-
1. Anil Dara (Designated Partner)
2. Ashok Kumar (Designated Partner)
3. Aekta Dara (Designated Partner)

Date : 12.06.2025
Place : Delhi

FORM NO. URC-2
Advertisement giving notice about registration under Part I of Chapter XXI of the Act

(Pursuant to section 374(b) of the companies Act, 2013 and rule 4(1) of the companies (Authorised to Register) Rules, 2014)

- Notice is hereby given that in pursuance of sub-section (2) of section 366 of the Companies Act, 2013, an application is proposed to be made after Fifteen days hereof before the expiry of thirty days hereinafter to the Registrar at Central Registration Centre (CRC), Indian Institute of Corporate Affairs (IICA), Plot No. 6, 7, 8, Sector 5, IIT Manesar, District Gurgaon (Haryana), Pin Code- 122050, that **M/s. CROISSANCE SUPPLY CHAIN SOLUTIONS will be Converted in company namely CROISSANCE SUPPLY CHAIN PRIVATE LIMITED after approval from CRC** a partnership firm may be registered under Part I of Chapter XXI of the Companies Act, 2013, as a company limited by shares.
- The principal objects of the company are as follows:
 - To establish, organize, manage, run, charter, conduct, contract, develop, handle, own, operate and to do business as fleet carriers, transporters, in all its branches on land, air, water, & space, for transporting goods, in all modes including bulk and containers, articles, or things or heavy or over dimensional cargo, on all routes and lines on National and International level to move in law force through all sorts of carries like trucks, lorries, trailers, dumpers, coaches, tankers, tractors, hauliers, jeeps, trailers, motor buses, omnibuses, motor taxis, rickshaws, framways, airbills, hovercrafts, rockers, space shuttles, ships, vessels, boats, barges and so on whether propelled by petrol, diesel, electricity, steam oil, atomic power or any other form of power. To establish, organize, manage, run, charter, conduct, contract, develop, handle, own operate material Handling equipments.
 - To act as representative, Agent, Sub Agent, Commission Agent of Indian and foreign Companies, Firms, persons, states and other bodies Corporates and to represent them before the different authorities Corporates and bodies and to act as their Sales, purchase representatives and to render services to them for transporting warehousing, distributing, and maintaining all types of goods and Equipments in good conditions supplied by the principals.
 - To carry on Agency business including that of freight agents, steamer agents, chartering agents, clearing and forwarding agents, commission agents and bunkering agents and to work as Ship Broker and Charterers.
- A copy of the draft memorandum and articles of association of the proposed company may be inspected at the office at J-8/85, Rajouri Garden, New Delhi-110027.
- Notice is hereby given that any person objecting to this application may communicate their objection in writing to the Registrar at Central Registration Centre (CRC), Indian Institute of Corporate Affairs (IICA), Plot No. 6, 7, 8, Sector 5, IIT Manesar, District Gurgaon (Haryana), Pin Code- 122050, within twenty-one days from the date of publication of this notice, with a copy to the company at its registered office.

Dated this 11th Day of June, 2025 Name(s) of Applicant
1. Arun Pandit
2. Pauneet Nanda

Form No. INC-26
(Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014)

Before the Central Government, Regional Director, North Region, New Delhi

In the matter of sub-section (4) of Section 13 of the Companies Act, 2013 and clause (a) of sub-rule (5) of Rule 30 of the Companies (Incorporation) Rules, 2014

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In the matter of **GOD CHOICE ORGANIC FARMS PRIVATE LIMITED**
(CIN: U24100HR2021PTC099416) having its Registered Office at PLOT NO. 394, SECTOR 7 PHASE 2 IIT MANESAR, GURUGRAM, Haryana-122052

.....Applicant Company / Petitioner

NOTICE is hereby given to the General Public that the company proposes to make an application to the Central Government under Section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General Meeting held on 28th April, 2025 to enable the company to change its Registered Office from "State of Haryana" to the "National Capital Territory of Delhi".

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post with his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, North Region, Ministry of Corporate Affairs, B-2 Wing, 2nd Floor, Pt. Deendayal Aiyadaya Bhawan, CGO Complex, New Delhi-110003 within fourteen (14) days from the date of publication of this notice with a copy to the applicant Company at its Corporate Office at the address mentioned below:-

PLOT NO. 394, SECTOR 7 PHASE 2 IIT MANESAR, GURUGRAM, Haryana-122052

Sd/-
MUKESH NARANG
DIRECTOR
Date : 12.06.2025
Place : Gurgaon
DIN : 07524161

भारतीय स्टेट बैंक
State Bank of India

M2, South Extension Part - II, New Delhi -110049, Tel: 011-26267312, E-Mail : sbi.03129@sbci.co.in

The below mentioned borrower have been issued notice to pay outstanding amount towards the loan facility against gold ornaments availed by him from SBI. Since the borrower have failed to repay this, we are constrained to conduct auction of the pledged ornaments on 18.06.2025. In the event of any surplus amount released from this auction, the same will be refunded to the concerned borrower and if there is deficit post auction the balance amount shall be recovered from the borrower through appropriate legal proceeding. SBI reserves the right to change the auction date without any notice.

Name of the Borrower : Mr. Asthujia Tiwari **Loan Account Number : 42975679535**

Auction will be held on **Wednesday 18.06.2025 at SBI, M2 South Extension Part-II branch premises from 3:00 PM.** Interested buyer may come for the auction.

Please note if the auction done not completed on the same day due to time limit the same will follow on the subsequent days at the same time and place.

SRF LTD.
Registered Office: [The Galleria, DLF Mayur Vihar, Unit No. 236 & 237, 2nd floor, Mayur Place, Noida Link Road, Mayur Vihar Phase I Extn, New Delhi, Delhi, 110091]

NOTICE OF LOSS OF SHARE CERTIFICATES

Notice is hereby given that the following share certificate(s) issued by SRF LIMITED. ("the Company") it is stated to have been lost or misplaced, and the registered shareholder (s) applied for the issue of duplicate share certificate(s).

S No	Name of the Shareholder	Certificate No.	Distinctive No.	Folio No.	No. of securities held
	INDRAJIT MAKAD Alias NIDER JIT MAKAR (Deceased)	1136388	296117458-296117921	1000079	464
TOTAL					464

Any person who has/have a claim in respect of the said certificate(s) should lodge his/her claim with all supporting documents with the Company or The Galleria, DLF Mayur Vihar, Unit No. 236 & 237, 2nd floor, Mayur Place, Noida Link Road, Mayur Vihar Phase I Extn, New Delhi, Delhi, 110091. If no valid and legitimate claim is received within 15 days from the date of publication of this notice, the Company will proceed to issue duplicate share certificate(s) to the shareholder(s) listed above and no further claim will be entertained from any other person(s).

Date: 11.06.2025 (Shareholder Name) **SUNIL MAKKAR**
(UTTAR PRADESH)

PUBLIC NOTICE - SRF LTD.
The Galleria, DLF Mayur Vihar, Unit No. 236 & 237, 2nd floor, Mayur Place, Noida Link Road, Mayur Vihar Phase I Extn, New Delhi, Delhi, 110091
Tel. : 011-26857141, Fax. : 011-26510428.

NOTICE is hereby given that the certificate(s) for the under mentioned securities of the Company has/have been lost/misplaced and the holder(s) of the said securities / applicant(s) has/have applied to the Company to issue duplicate certificate(s).

Name of The Security Holder	Folio No.	Certificate No.	No of Shares	Distinctive No. From - To
		43215	25	2519901 2519925
		135313	12	5580875 5580886
		681981	50	5770922 5770971
		681982	20	5770962 5770969
		681983	10	5770962 5770971
		681984	5	57709702 57709706
		681985	2	57709707 57709708
		681986	1	57709709 57709709
		748981	2	61805765 61805766
		77471	2	65759806 65759807
		77472	1	65759808 65759809
		9002927	40	7208738 7208777
		9002928	24	7208778 7208801
		90166136	45	12713210 12713254

The Public are hereby cautioned against purchasing or dealing in any way with the above referred share certificate(s).

Any person who has any claim in respect of the said share certificate(s) should lodge such claim with the Company or its Registrar and Transfer Agents: KFin Technologies Ltd, Karv Seryum, Tower - B, Plot No. 31 & 32, Financial district, Nanakramda, Serilingampally Mandal, Hyderabad, Telangana-500032 within 15 days of publication of this notice after which no claim will be entertained and the Company shall proceed to issue with the Duplicate Share Certificate(s).

PLACE: DELHI. **NAME OF THE CLAIMANT:**
DATE: 11.06.2025 **MONICA MEHRA**

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF VEDANSH REAL ESTATE PVT LTD

RELEVANT PARTICULARS

1. Name of corporate debtor	Vedansh Real Estate Private Limited
2. Date of incorporation of corporate debtor	01 st August, 2006
3. Authority under which corporate debtor is incorporated / registered	ROC- Delhi
4. Corporate Identity No / Limited Liability Identification No. of corporate debtor	U70109DL2006PTC151469
5. Address of the registered office and principal office (if any) of corporate debtor	37A, Basement, C Block, Qutub Vihar, Phase-I, DC Goyal, South West Delhi, South West Delhi, Delhi, India, 110071.
6. Insolvency commencement date in respect of corporate debtor	21 st May, 2025 (Copy of order received on 09 th June, 2025)
7. Estimated date of closure of insolvency resolution process	06 th December, 2025 on the basis of order received.
8. Name and registration number of the insolvency professional acting as interim resolution professional	IP CA Umesh Gang IIBBI Regn. No. IBBWIPA-01P/IP-P00135/2017-2018/10277.
9. Address and e-mail of the interim resolution professional, as registered with the Board	C-334, Pocket C, Sarita Vihar, New Delhi - 110076 Email: umeshg0@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Correspondence Address: E-45, Lower Ground Floor, Block E, Lalpat Nagar-III, New Delhi, Delhi 110024 Email: cpjvedansh@gmail.com
11. Last date for submission of claims	23 rd June, 2025
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	As per the available information, CD has no on-going real estate project. As such, there is no Class of Creditors.
13. Names of Insolvency Professionals identified to act as Authorised Representative of Creditors in a class (Three names for each class)	As per the latest available Balance Sheet of the Corporate Debtor, there is no Class of Creditors. As such, there is no requirement to appoint any Authorized Representative.
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) https://bbi.gov.in/en/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Principal Bench, New Delhi has ordered the commencement of a corporate insolvency resolution process of the M/s Vedansh Real Estate Private Limited on 21st May, 2025 (Copy of order received on 09th June, 2025).

The creditors of M/s Vedansh Real Estate Private Limited, are hereby called upon to submit their claims with proof on or before 23rd June, 2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

IP CA Umesh Gang
Interim Resolution Professional the matter of M/s Vedansh Real Estate Private Limited

Date: 11th June, 2025 **Place: New Delhi**

IndusInd Bank

FINANCIAL RESTRUCTURING & RECONSTRUCTION GROUP, 11th Floor, Hyatt Regency Complex, New Tower, Bhiqaji Cama Place, New Delhi-110066

PUBLIC NOTICE FOR E-AUCTION FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of immovable properties mortgaged to IndusInd Bank under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("the Act") read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules 2002. Notice is hereby given to the public in general and to the Borrower / Mortgagors / Guarantors in particular that the Authorised Officer of IndusInd Bank Limited had taken Physical Possession of the following property(ies) mentioned pursuant to demand raised vide notice issued under Section 13(2) of the Act in the following loan account with right to sell the same on "AS IS WHERE IS, AS IS WHAT IS, WHATEVER THERE IS AND WITHOUT RECOURSE BASIS" for realization of Bank's dues plus interest as detailed hereunder and whereas consequent upon failure to repay the dues, the undersigned in exercise of power conferred under Section 13(4) of the said Act read with Rule 8 of the said Rules proposes to realize the Bank's dues by sale of the said property(ies). The sale of the below mentioned properties shall be conducted by way of E-Auctions through web portal: <https://www.bankauctions.com>

Name of Account/ Mortgagors/ Guarantors	Amount as per Demand Notice & Demand Notice Date	Present outstanding as on 31.05.2025	Details of properties		
			Reserve Price	Date & time of E-Auction	Last Date of Bid Submission
M/s Explo Media Pvt. Limited, (Under Liquidation) Mr. Sunjioj Daadhich, Mrs. Shalini Sharma and Mr. Sanjay Chaudhary	Rs. 9,10,50,603.15 as on 31.12.2022, together with further interest from 01.01.2023 plus cost, charges & expenses with further interest from 01.06.2025	Rs. 7,91,69,497.15 together with further interest from 01.06.2025	Rs. 44,00,00,000 Lakh Rs. 44,00,00,000 Lakh Rs. 1,00,00,000 Lakh	03.07.2025 from 11.00 AM to 12.00 Noon	01.07.2025 at 4:00 PM

Name and contact details of Authorised Officer- Yatendra Kumar-9990799379 / Kamal Mishra- 9819820760 E-mail ID- kumaryatendra@indusind.com

NOTE: SA/26/2024 is pending before DRT-II, Delhi. & IB/689/NID/2020 is pending before The National Company Law Tribunal New Delhi Bench (Court-II)

TERMS & CONDITIONS: 1. The interested bidders shall submit their EMD details and documents through Web Portal: <https://www.bankauctions.com> (the user ID & Password can be obtained free of cost by registering name with <https://www.bankauctions.com> through Login ID & password. The EMD shall be payable through NEFT / RTGS in the following account: 00053564604005. IFSC Code- INDB0000005 latest by 4:00 PM on or before the dates mentioned in the table above. Please note that the Cheques shall not be accepted as EMD amount. 2. The Bank shall however not be responsible for any outstanding statutory dues / encumbrances / tax arrears, if any. The intending bidders should make their own independent inquiries regarding the encumbrances, title of property(ies) & to inspect & satisfy themselves. Property can be inspected with prior appointment with the Authorised Officer. 3. The intended bidders who have deposited the EMD and require assistance in creating login ID & password, uploading data, submitting bid, training on e-bidding process etc., may contact our service provider / M/s C+1 Thero804466, Email ID: support@bankauctions.com and for any property related query may contact the Authorised Officer as mentioned above in office hours during the working days (10 AM to 5 PM). 4. The highest bid shall be subject to approval of IndusInd Bank Limited. Authorised Officer reserves the right to accept / reject all or any of the offers / bids so received without assigning any reasons whatsoever. His decision shall be final & binding. 5. In case of any default of respective payment within the stipulated period, the sale will automatically stand revoked and the entire deposit made by the bidder together with the earnest money shall be forfeited without any notice and the property(ies) shall be resold. The defaulting bidder shall not have the recourse / claim against the Bank / Authorised Officer. 6. For detailed terms and conditions refer to the Bank's website www.indusind.com and www.bankauctions.com.

STATUTORY 15 DAYS SALE NOTICE UNDER RULE 8(6) & RULE 9(1) OF THE SARFAESI ACT, 2002

The borrower / guarantors / mortgagors are hereby notified to pay the sum as mentioned above along with upto date interest and ancillary expenses before the date of e-Auction, failing which the property will be auctioned / sold and balance due, if any, will be recovered with interest and cost.

Date: 12.06.2025 **Place: Ghaziabad (UP)** **Authorised Officer, IndusInd Bank Ltd.**

NORTHERN RAILWAY
(E-Auction Notice)

Sr. Divisional Commercial Manager/PS, Northern Railway, Delhi Division invites bids through e-Auction using IREPS (<https://ireps.gov.in/>) for the allotment of under mentioned contracts at following Railway stations/locations:

E-Catalogue No.	Date & Time of bidding	Railway Stations/Locations/Lots
Parking-23-		

